CP 55/94 (OA (714/93)

: Date of order 9.8.94

Ravindra Singh

Applicant

V/s

A.K. Mehrotra

: Respondent

Mr. W. Wales

: Counsel for the applicant

Mr. M.L. Sharma

Head-clerk, Departmental representative for the respondents.

CORAM

(v

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Ravindra Singh has filed this CP against the non-petitioner for wilfully disobeying the order of this Tribunal in OA no. 714/93 dated 3.1.94 by which the respondents were directed to dispose of the representation made by the applicant on 11.12.93 vide (Annexure A-8) in accordance with rules through a speaking order after hearing the applicant within a period of four months from the date of the order.

- 2. We have heard the learned counsel for the applicant and Shri Madan Lal Sharma, Head-clerk, Departmental representative for the respondents.
- 3. The non petitioner has stated in his reply that the applicant was heard on 12.7.94 and the Competent Authority had already passed an order on 26.7.94 complying with the judgement in the aforesaid QA. However, the respondent had tendered his unconditional applogy in the reply for the delay caused in complying with the order in question. The decision of the Competent Authority complying with the direction of this Tribunal is dated 26.7.94 (Annexure R-1). The respondents have already decided the representation of the applicant on merits. The act of the respondent is, therefore, not tantamount to contempt of court. This petition therefore fails and it is dismissed with no order as to costs. Notices issued stand discharged.

(O.P. Sharma) Me mber (A) (Gopal Krishna) Member (J)